NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 3/2009 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2016

NAME OF THE COMPANY:

Union of India

V/s.

M/s. Maytas Infra Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

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ORDER

Learned Counsel for the petitioner has placed reliance on the order passed by erstwhile Company Law Board for compounding the offences by the Respondent company which is now known as M/s I.L.F.S. Engineering and Construction company Ltd. Learned counsel stated that in the above matter Petitioner-UOI is in the process of filing an appeal against the aforesaid company and request for four weeks time.

In view of the above, the hearing is deferred to 14th September 2016.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHARATRA)

MEMBER

11.-08.2016 (A.K. Arora